

if necessary, to the Central Advisory Board of Education:

1. Number of Members to be elected . . . One
2. Last date and time for receiving nominations. April 5, 1967 (up to 3 P.M.)
3. Last date and time for withdrawal of candidature. April 6, 1967 (up to 3 P.M.)
4. Date and time of election. April 7, 1967 (Between 3 P.M. and 5 P.M.)
5. Place of election . . . Room No. 63, First Floor, Parliament House, New Delhi.
6. Method of election . . . Proportional representation by means of the single transferable vote.

ALLOTMENT OF TIME FOR CONSIDERATION OF MOTION RE. PROCLAMATION IN RELATION TO RAJASTHAN

MR. CHAIRMAN: I have to inform Members that under rule 172 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I have allotted one day for the consideration of the motion regarding the Proclamation in relation to the State of Rajasthan.

THE ARMED FORCES (SPECIAL POWERS) CONTINUANCE BILL, 1967—*contd.*

MR. CHAIRMAN: We have to take up the clause by clause consideration of the Bill.

Clauses 2 and 3 were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): I move:

"That the Bill be passed."

The question was proposed.

SHRI BANKA BEHARY DAS (Orissa): Sir, I have no desire to speak on this . . .

MR. CHAIRMAN: How can you speak without a desire?

SHRI BANKA BEHARY DAS: I want one clarification from the Minister because this Nagaland affair is still being administered by the External Affairs Ministry and there is a lot of misunderstanding among the people of this country, especially, the rebels, who are taking advantage of this and telling everybody that they are not part of India because had they been part of India then this affair would have been administered by the Home Ministry. In this connection, I wish to refer to the Panel Report of the Administrative Reforms Committee which has been published to-day. The Committee has also recommended that this affair should be administered by the Home Ministry. So I would like to know from the Minister whether the Government, after passing this measure, would seriously consider to take steps to allay the suspicion created among the people of this country, particularly the rebels, by transferring this matter to the Home Ministry.

SHRI A. P. CHATTERJEE (West Bengal): Mr. Chairman, Sir, I raised a point of order on the last day, that is to say, on Friday last, when this motion was moved for consideration by the External Affairs Minister.

MR. CHAIRMAN: I think the point of order must have been disposed of by the presiding officer.

SHRI A. P. CHATTERJEE: It was not disposed of. The Vice-Chairman, Mr. Akbar Ali Khan, merely said . . .

MR. CHAIRMAN: I think the same point of order should not be raised.

SHRI A. P. CHATTERJEE: Will you kindly give me a minute and hear me? Mr. Akbar Ali Khan said . . .

MR. CHAIRMAN: To me your point seems to be that you want to say something on the same point of order. But if it is disposed of by another presiding officer . . .

SHRI A. P. CHATTERJEE: It is not disposed of; that is what I am saying. You may kindly look at the record. Mr. Akbar Ali Khan merely said that he thought that the matter had been settled earlier.

MR. CHAIRMAN: No, Mr. Chatterjee. If a matter has been disposed of by one presiding officer in this connection, another presiding officer will not deal with it. You should know this.

SHRI A. P. CHATTERJEE: May be, Sir, . . .

MR. CHAIRMAN: Will you please sit down? I will not . . .

SHRI A. P. CHATTERJEE: I am raising this point of order . . .

MR. CHAIRMAN: I will not entertain this point of order.

SHRI A. P. CHATTERJEE: I am on this point of order that . . .

MR. CHAIRMAN: What point of order?

SHRI A. P. CHATTERJEE: I am on this point of order which has not been settled by the earlier Vice-Chairman, and the point of order is whether the External Affairs Ministry can pilot a Bill in regard to a State which is a State within the meaning of the Constitution.

MR. CHAIRMAN: This was the point of order raised by you last time; you are raising it again. and I have told you, Mr. Chatterjee, that if this has been disposed of earlier . . .

SHRI A. P. CHATTERJEE: This was not settled.

MR. CHAIRMAN: No more; please sit down, Mr. Chatterjee.

SHRI A. P. CHATTERJEE: You kindly give me a minute, and I shall sit down after you have heard me. What Mr. Akbar Ali Khan . . .

MR. CHAIRMAN: You can go on speaking as long as you like, but my ruling is that I will not entertain the point of order, because it has been disposed of by the presiding officer before, if you understand me.

SHRI A. P. CHATTERJEE: I do understand you very well, Sir, but I want to bring to your notice the point of order I had raised earlier, and ask you whether the External Affairs Ministry has the right to pilot a Bill which the Home Ministry should. Well, that point has not been settled by the Vice-Chairman, Mr. Akbar Ali Khan. Mr. Akbar Ali Khan merely thought that that there might have been some other ruling on some other analogous point. Therefore, as far as this question is concerned, this was not decided on, and not settled earlier.

MR. CHAIRMAN: If you are under the impression that . . .

SHRI A. P. CHATTERJEE: But what I am say is . . .

MR. CHAIRMAN: One Minister can take up the work of another. I therefore allowed it.

SHRI BANKA BEHARY DAS: Sir, mine was not a point of order; so the Minister should reply. I said that the report of the Panel of Administrative Reforms Commission had come and it favoured handling of this by the Home Ministry. Since it was actually being administered by the External Affairs Ministry, I asked whether they were thinking of transferring it to the Home Ministry. So it has nothing to do with any point of order.

MR. CHAIRMAN: Who says it has? Nothing has happened in between except that point of order.

SHRI BANKA BEHARY DAS: So he has to reply, and he was standing up to reply.

MR. CHAIRMAN: He will probably do it. Why do you presuppose that he will not?

SHRI SURENDRA PAL SINGH: This question whether the Nagaland affair should be dealt with by the Ministry of External Affairs or the Ministry of Home Affairs has been raised before, a number of times, and the Government have clarified their stand on those occasions. Anyway the position at the present moment is that this matter is being considered by the Cabinet, and as soon as the Cabinet comes to a decision, it will be known to the House. Meanwhile, naturally, the old arrangement is being carried on.

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

MOTION RE PROCLAMATION ISSUED UNDER ARTICLE 356 OF THE CONSTITUTION IN RELATION TO THE STATE OF RAJASTHAN

MR. CHAIRMAN: Now we have the Motion regarding the Proclamation issued under article 356 of the Constitution in relation to the State of Rajasthan. I have a fairly long list and the time is limited. I would like Mr. Chordia, who would place this before us, to take twenty minutes, and the other Members fifteen minutes each, and the House will adjourn today at One for the usual lunch break. Yes, Mr. Chordia.

श्री विमलकुमार मन्नालालजी चौरडिया (मध्य प्रदेश) : सभापति जी, आपकी अनुमति से मैं यह प्रस्ताव प्रस्तुत करता हूँ कि :

"यह सभा राष्ट्रपति से सिफारिश करती है कि 13 मार्च, 1967 को राजस्थान राज्य के सम्बन्ध में राष्ट्रपति द्वारा जारी की गई उद्घोषणा का निरसन कर दिया जाय।"

सभापति जी, राजस्थान में राष्ट्रपति के शासन को लागू करने के सम्बन्ध में दोनों सदनों में काफी चर्चा हो चुकी है। अभी तक हुई चर्चा से मुझे यह कहने को बाध्य होना पड़ता है कि कांग्रेस दल के कुछ माननीय सदस्यों ने इसको दल की प्रतिष्ठा का प्रश्न बनाने का प्रयत्न किया है। मैं उसके विस्तृत विवरण में न आकर केवल न्याय की कसौटी पर सारी घटनाओं को कसना चाहूँगा। आशा है, कांग्रेस दल के बन्धु उसे शान्तिपूर्वक सुनकर और दल की भावनाओं से ऊपर उठ कर, प्रजातन्त्र के प्रिय सिद्धान्तों की रक्षा के लिये अग्रसर होंगे।

सभापति महोदय, जहाँ तक घटनाओं का क्रम है, चतुर्थ आम चुनाव के राजस्थान के चुनाव परिणाम 25 फरवरी, 1967 तक घोषित कर दिये गये। कांग्रेस दल को मतदान में 42 प्रतिशत और गैर-कांग्रेस दल को मतदान में 58 प्रतिशत मत मिले। चुनाव परिणाम में विभिन्न दलों की स्थिति इस प्रकार रही :

कांग्रेस	88
स्वतन्त्र	49
जनसंघ	22
संयुक्त समाजवादी	8
साम्यवादी	1
निर्दलीय	15
कुल संख्या	183

तो कुल संख्या हुई 183 और एक जगह खाली रही क्योंकि एक ही मेम्बर दो स्थानों से चुन कर आ गए थे।

कांग्रेस की ओर से श्री सुखाड़िया ने राज्यपाल को बताया कि उनके साथ कांग्रेस के 88, निर्दलीय और एक स्वतन्त्र पार्टी वाले को मिला कर 5, इस तरह से कुल 93 सदस्य हैं और स्वतन्त्र और निर्दलीय सदस्यों के हस्ताक्षर युक्त कागज उन्होंने राज्यपाल को प्रस्तुत किये। पांच विधायकों से एक कागज